

DIVISION BENCH  
COURT - II

**P-111**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/47(KB)2023  
IA(I.B.C)/968(KB)2024

**CORAM: 1. HONBLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HONBLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08<sup>TH</sup> JULY 2024**

IN THE MATTER OF	HDFC BANK LIMITED . VS DAMODAR DAS SINGHEE
UNDER SECTION	SECTION 95(1)

**Appearance (via video conferencing/physically)**

Mr. Rishav Banerjee, Adv. ] For the Financial Creditor  
Mr. S. Bhattacharya, Adv. ]

Ms. Shruti Singhania, FCS ] For the Personal Guarantor

**ORDER**

1. Learned Counsel for the Financial Creditor present. Learned Authorized Representative for the Personal Guarantor present.
2. Learned Authorized Representative appearing on behalf of the Personal Guarantor submits that she has already prepared the objection to the report filed by the Resolution Professional and the same has been e-filed today.
3. Let copy of the objection be served upon the learned Counsel for the Financial Creditor.
4. Rejoinder affidavit, if any, be filed by the learned Counsel for the Financial Creditor within a period of three days thereafter.
5. List this matter for arguments on **7<sup>th</sup> August, 2024**.

**D. Arvind**  
Member (Technical)

**Bidisha Banerjee**  
Member (Judicial)